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EXTRAORDINARY

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LAW DEPARTMENT

NOTIFICATION

The 30th January, 2023

No.2887-VJ-96/2022/L.— In exercise of the powers conferred by the proviso to Article 309 read with Articles-233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa, hereby makes the following Rules further to amend the Odisha Superior Judicial Service and Odisha judicial Service Rules, 2007, namely:-

**1. Short Title and commencement.**— (1) These Rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2023.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

**2.** In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, for the rule-24, the following rule shall be substituted, namely: —

"24. Determination of number of candidates for interview.—The Commission shall call the candidates, from amongst those who have secured not less than forty-five per centum of marks in aggregate and a minimum of thirty-three per centum of marks in each paper in the main written examination, for interview which shall not more than three times the number of advertised vacancy under each category in order of merit."

By Order of the Governor

DHANESWAR MALLICK

Principal Secretary to Government (I/c)